

जाने के संबंध में जो माननीय मंत्री का ध्यान आकृष्ट किया था आज तक माननीय मंत्री जी ने उसका उत्तर क्या नहीं दिया? ये तान चार प्रश्न ह।

DR. TRIGUNA SEN: The hon. Member has asked four questions. The first question relates to whether the boys were informed of the different types of scholarships that are being awarded. As I said, the scheme is now administered by the Department of Social Security through the Director of Education, Delhi. We collected all the information from the Director who operates the scheme, addresses all the heads of institutions including the polytechnics in Delhi direct and awards the scholarships. We have got the papers which prove that he informs the students in all the institutions about the award of these scholarships.

His second question is about the amount that has been spent in 1966-67 and 1967-68. His point is that the information given to the House is quite different and according to his calculations there is some gap or ~~रक~~ it is not correct. I can tell the hon. Member that in 1966-67 the award of scholarships to Scheduled Caste and Scheduled Tribe candidates was Rs. 3,26,567 and in 1967-68 it was Rs. 3,75,000. Reimbursement of fees in respect of Scheduled Caste and Scheduled Tribe candidates in 1966-67 was Rs. 81,076 and in 1967-68 it was Rs. 90,950. If we take the reimbursement of tuition fees in respect of Backward Class students in 1966-67 it was Rs. 34,914/- and in 1967-68 it was Rs. 88,764. The scholarships that were given to the low income group students in 1966-67 came to Rs. 35,335 and in 1967-68 it was Rs. 34,668. If the hon. Member checks up his papers again he will find that in 1966-67 the total amount that was disbursed by way of scholarships was Rs. 4,77,892 and in 1967-68 it was Rs. 5,87,382.

SHRI BHUPESH GUPTA: We seem to be in the midst of a half-an-hour discussion.

DR. TRIGUNA SEN: He has asked four questions. So it is not as if some of the money meant for the scholarships was spent otherwise. The total amount is there.

He asked another question. He said that we made two different statements one in this House and another in the other House. I will look into it and I am sure I will be able to satisfy the hon. Member.

MR. CHAIRMAN: The question hour is over.

WRITTEN ANSWERS TO QUESTIONS

MANAGEMENT OF CALCUTTA TRAMWAYS COMPANY

*216. **SHRI CHITTA BASU:** Will the Minister of TRANSPORT AND SHIPPING be pleased to state:

(a) Whether it is a fact that Government propose to restore the management of the Calcutta Tramways Company which was taken over by the United Front Government of West Bengal to the Calcutta Tramways Company itself; and

(b) if so, what are the reasons therefor?

THE DEPUTY MINISTER IN THE MINISTRY OF TRANSPORT AND SHIPPING (SHRI BHAKT DARSHAN): (a) No, Sir.

(b) Does not arise.

GANDHI MURDER ENQUIRY COMMISSION

*217. **SHRI Y. ADINARAYANA REDDY:** Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that Justice J. L. Kapur, of the one-man Commission of Enquiry in the Gandhi Murder case, has protested to the Govern-

ment of India against the unnecessary delay in the enquiry caused due to the requests of adjournments made by the State and the Central Governments;

(b) if so, what are the reasons for the requests for these adjournments; and

(c) whether Government will give all facilities to Justice J. L. Kapur to complete the enquiry before 2nd October, 1968?

THE MINISTER OF HOME AFFAIRS (SHRI Y. B. CHAVAN): (a) No Sir. However, according to the information received from the Commission, Shri Kapur had stated on 25th March, 1968 that if the Counsels were to ask for long adjournments, the work of the Commission would be held up.

(b) The Government of Maharashtra requested the Mahatma Gandhi Murder Inquiry Commission for a long adjournment in order to enable them to appoint a new counsel in place of Shri G. N. Vaidya who was being appointed as a judge of the High Court. The Commission's sitting which was thereafter to be held from 15th April, 1968 was postponed for a week on the request of the Advocate appointed by the Central Government to assist the Commission.

(c) All efforts are being made to expedite the inquiry so that work can be completed by the 30th June, 1968.

JORHAT CONSPIRACY

*218. SHRI N. SRI RAMA REDDY:
SARDAR RAM SINGH:
SHRI NIRANJAN VARMA:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that one Shri Shah Syed Hussain, Municipal Commissioner of Jorhat, wanted in connection with the 'Jorhat Con-

spiracy', has now escaped to East Pakistan; and

(b) what are the details of the 'Jorhat Conspiracy'?

THE MINISTER OF HOME AFFAIRS (SHRI Y. B. CHAVAN): (a) There is no reliable information with Government to confirm that Shah Syed Hussain, a Commissioner of Jorhat Municipality, has escaped to East Pakistan.

(b) A statement was made on this subject on 27th March, 1968. Further investigations are in progress.

†EXPLOITATION OF ELEMENTAL SULPHUR IN ASSAM

*20. SARDAR RAM SINGH: Will the Minister of EDUCATION be pleased to state:

(a) whether it is a fact that Regional Research Laboratory at Jorhat has worked out a commercial technique to exploit elemental sulphur in Assam;

(b) whether it is a fact that if exploited fully, the sulphur shortage in India will be met to a very great extent; and

(c) whether Government have worked out any scheme in this regard?

THE MINISTER OF EDUCATION (DR. TRIGUNA SEN): (a) No, Sir. The Regional Research Laboratory, Assam, has not worked out any commercial technique for exploitation of elemental sulphur in Assam coal. They have tried some laboratory methods of fixing sulphur as compounds of sulphur obtained by burning of High sulphur Assam coal. These are only laboratory investigations and no commercial feasibility study has been done.

(b) Does not arise.

(c) Does not arise.

†Transferred from the 29th April, 1968.